COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 393 OF 2017 & IA NO. 1128 OF 2017</u>

Dated: 25th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Guttaseema Wind Energy Co. Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Arun Devdas

Counsel for the Respondent(s) : Ms. Parichita Chowdhury

for Ms. Swapna Seshadri for R-1 Ms. Ragima R for R-2 & R-5

<u>ORDER</u>

- 1. The learned counsel, Ms. Ragima R. appearing for the Respondent Nos. 2 & 5 prays for another three weeks time to comply with the Order dated 07.03.2018 of this Appellate Tribunal.
- 2. The learned counsel, Ms. Parichita Chowdhury appearing for the first Respondent submitted that, the first Respondent does not want to file the reply to the appeal at this stage. Further, she submitted that, she may kindly be permitted to file her written submission at the time of final hearing.
- 3. Submission made by the learned counsel appearing for the Respondent Nos. 2 & 5 and the learned counsel appearing for the first Respondent, as stated supra, are placed on record.
- 4. Another three weeks time is granted to the learned counsel appearing for the Respondent Nos. 2 & 5 i.e. upto 16.05.2018 to comply with the Order dated 07.03.2018 of this Appellate Tribunal along with application, as requested.
- 5. List these matters on <u>18.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

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